

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification
Srinagar, the 03rd October, 2022

S.O. 465 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Shri. Umer Bashir , Tehsildar Keran, District Kupwara to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction of District Kupwara.

By Order of the Government of Jammu and Kashmir

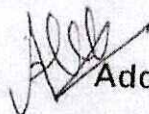
Sd/-
(Achal Sethi)
Secretary to Government,

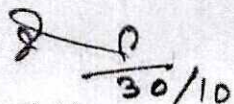
No. LAW-Powr/10/2022-10

Dated: - 03 - 10 - 2022

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Kashmir.
3. District Magistrate Kupwara. This is with reference to his letter No. DCK//PS/2022/01/3234-35 dated: - 29-09-2022
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette
8. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)
9. Concerned file.
5. Incharge Website




(Khursheed Ahmad/Bhat)
Additional Secretary to Government.